

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

STARRED QUESTION NO:286
ANSWERED ON:23.03.2005
AMENDMENT OF FOOD ADULTERATION ACT
Renge Patil Shri Tukaram Ganpatrao

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government is aware that mineral water/package drinking water does not come within the purview of the Prevention of Food Adulteration Act, 1954;
- (b) if so, the reasons therefor; and
- (c) the action taken/proposed to be taken to amend the said Act?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. ANBUMANI RAMADOSS)

(a)to(c): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 286 FOR 23RD MARCH, 2005

`Food` has been defined under Section 2(v) of the PFA Act, 1954, and according to this definition `water` has been excluded from the definition of `food`.

Section 2(v)(c) of PFA Act, 1954, empowers the Central Government to declare by notification in the official Gazette any other article, having regard to its use, nature, substance or quality, as food for the purpose of PFA Act, 1954.

Accordingly, `packaged drinking water` has been declared as `food` for the purposes of PFA Act, 1954, vide notification GSR No. 202 (E) dated 21.3.2001.